

**MINISTRY OF PLANNING
(YOJANA MANTRALAYA)**

Responsibility to Parliament in regard to the subjects of national planning.

**PLANNING COMMISSION
(YOJANA AYOOG)**

1. Assessment of material, capital and human resources of the country, including technical personnel, and formulation of proposals for augmenting such of those resources as are found to be deficient.
2. Formulation of Plan for most effective and balanced utilisation of the country's resources.
3. Definition of stages in which the Plan should be carried out on a determination of priorities and allocation of resources for completion of each stage.
4. Determination of nature of the machinery necessary for the implementation of the Plan in all its aspects.
5. Appraisal from time to time of the progress achieved in the execution of each stage of the Plan.
6. Public Co-operation in National Development.
7. Hill Areas Development Programme (HADP) [including Western Ghats Development Programme (WGDP)].
8. Perspective Planning.
9. Gadgil formula for allocation of Normal Central Assistance.
10. Special Category Status to States for Plan assistance.
11. Institute of Applied Manpower Research.
12. Programme Evaluation Organization (Evaluation of the Flagship Programmes of the Government of India and the studies prioritized by the Development Evaluation Advisory Committee (DEAC)).
13. All matters relating to National Rainfed Area Authority (NRAA).
13. Special Plans for Bihar and KBK District of Orissa which is a component of Backward Regions Grant Fund (BRGF).
14. Matters relating to :
 - (i) The Committee on Infrastructure; and

- (ii) Public Private Partnership.
15. Unique Identification Authority of India (UIDAI)-
- (a) Policy, Planning and implementation of Unique Identification Number (UID) for residents in India and all matters related to it.
 - (b) Unique Identification Authority of India (UIDAI) and connected matters.
16. National Skill Development Coordination Board.
- Note 1 :-** The Planning Commission will be concerned broadly with technical questions relating to Planning and the Planning organization itself. Proposals received from various Ministries for new Centrally Sponsored Schemes are processed by Planning Commission for obtaining Full Planning Commission approval. The Policy and details regarding progress of implementation and monitoring of specific schemes included in the plan are matters to be dealt with by Central Administrative Ministries/Departments and State Governments.
- Note 2:-** The existing Backward Districts Initiative of the Rashtriya Sam Vikas Yojana has been wound up and subsumed in the list of 200 backward districts to be covered under Backward Regions Grant Fund (BRGF) and will be handled by the Ministry of Panchayati Raj.
- Note 3:-** With regard to Border Area Development Programme (BADP) Ministry of Home Affairs is the implementing agency.
- Note 4:-** Survey and Identification of Below Poverty Line (BPL) people is being dealt by Ministry of Rural Development.
- Note 5:-** Reference 15 above. The issue of Identity CARDS to the citizens is the subject matter of Ministry of Home Affairs.
- Note 6:-** The National Commission on Population (NCP) has already been transferred to Ministry of Health & Family Welfare.